NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 102/(MAH)/2014 CA No. 99/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Mrs. Shine B. Nair

V/s.

M/s. Proquest Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

SIGNATURE DESIGNATION NAME S. No. Deepakar for Resp. 2 i/b Nehru y lo. Adv ANIKUSON Petrtonds

ORDERHOCALE

19/2015

C.A. NO.99/2015 IN C.P. NO. 102/397, 398/CLB/MB/2014

- Ld. Counsel for both sides are present. 1.
- From the side of the Petitioner, seeking permission to file the Rejoinder which was otherwise directed to be filed on or before 25th November, 2016. Since a copy of Rejoinder has already been handed over to the other side, time is granted to file the Rejoinder positively on or before 19th December, 2016.
- Let this C.P. along with C.A. No.99/2015 be fixed for hearing on 4th January, 2017.

sd/-

Shri M.K. Shrawat Member (Legal)

Dated 14.12.2016